

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 215 OF 2018 & IA NO.1871 OF 2018
&
APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018
& IA NO.1800 OF 2018**

Dated : 19th February, 2019

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Indian Wind Turbine Manufactures Association Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. K.J Parthasarthy
Mr. P.R. Kovilan
Mrs. Geetha Kovilan
Ms. Lakshmi
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1
Mr. S. Vallinayagam for R-2 & R-3

ORDER

(IA No. 1871 of 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel appearing for the Respondent no. 2 submitted that, there is a delay of 30 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions of the learned counsel appearing for the Respondent No. 2, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Respondent No. 2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No.1871 of 2018, for delay in filing the reply is allowed.

(IA No. 1800 of 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel appearing for the Respondent Nos. 2 and 3 submitted that, there is a delay of 30 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions of the learned counsel appearing for the Respondent Nos. 2 and 3, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Respondent Nos. 2 and 3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No.1800 of 2018, for delay in filing the reply is allowed.

APPEAL NO. 215 OF 2018
&
APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018

Learned counsel appearing for the Appellant prays for two weeks' time to file the rejoinder.

Submission of the learned counsel appearing for Appellant, as stated above, is placed on record.

Two weeks' time is granted at the request of the learned counsel appearing for the Appellant for filing rejoinder i.e. on or before 06.03.2019 after duly serving copy to the other side.

The learned counsel appearing for the Appellant and Respondent Nos.1 2 and 3 are directed to file their respective written submissions within four weeks' time i.e. on or 25.03.2019 after duly serving copy on the other side

List these matters for hearing on **04.04.2019**. In the meantime, pleadings be completed.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member